

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 27**

**RCP(IB)/5(MB)2024**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.04.2024**

NAME OF THE PARTIES:    **ALL CARGO LOGISTICS PVT LTD V/S**  
   **GALLICTRANS CARGO LOGISTICS PVT**  
   **LTD**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**RCP(IB)/5(MB)2024**

- 1) Mr. Nirav Barot, Ld. Counsel for the Operational Creditor and Mr. Uttam Hathi, Ld. Counsel for the Corporate Debtor are present.
- 2) Earlier, the present matter was registered as CP (IB) No. 4575 of 2019, which came to be dismissed on 27.07.2023, for want of prosecution. Thereafter, this Bench on 15.01.2024, allowed the Restoration Application bearing RST. A. No. 40 of 2023, thereby restoring the CP (IB) No. 4575 of 2019, which was later on, heard and reserved for Orders on 18.03.2024.
- 3) However, after Restoration of the Company Petition, the Registry has numbered the said Petition afresh as **RCP(IB)/5(MB)2024**. It is to be noted

that the matter is already heard and Reserved for Orders; hence, we need not to hear Parties again. Reserved for Orders.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare